

**BEFORE THE ADJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No.830/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.06.2020**

Name of the Company: Safex Fire Services Ltd  
V/s  
Himgiri Solutions Pvt Ltd

Section : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER  
(through video conferencing)**

Learned lawyer, Mr. Pranav Thakkar is present for the Petitioner.

None present for the Respondent.

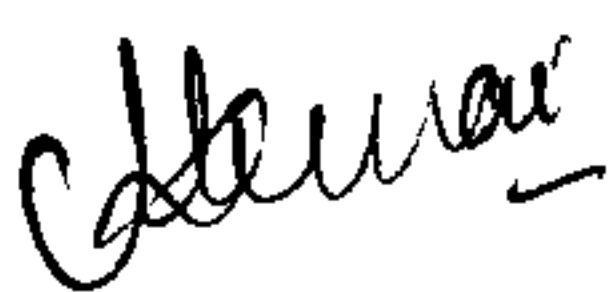
Learned lawyer for the Petitioner submitted that he is yet to comply the order for paper publication, hence requesting for time.

The prayer is allowed.

List the matter on 31.07.2020.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 17th day of June, 2020

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**